

Violation of Company Laws

2435. SHRI DINESH GOSWAMI;
SHRI NARASINGHA PRA-
SAD NANDA;
SHRI RAMCHANDRA
BHARADWAJ.

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether Government are aware of the fact that there has been an increase in the violation of company laws;

(b) if so, what are the details in this regard; and

(c) what steps Government propose to take in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) and (c) The increase in the violations is matched by an increase in the number of prosecutions launched during the last five years, as would appear from figures given below:—

Year	Prosecution cases launched
1975-76	6073
1976-77	6637
1977-78	7649
1978-79	7715
1979-80	8897

The recommendations of the Sachar Committee which, *inter alia*, had gone into this aspect are presently under consideration of the Government. It is felt that the reduction in the violations of laws could be secured by impressing on the corporate sector about the extreme undesirability of such large scale violations, streamlining the legal provisions which need modifications in the present context and making the penalties for the contra-

ventions more severe. The matter is constantly under examination of the Government.

Pending cases in Sessions Courts

2486. SHRI SUNDER SINGH
BHANDARI;
SHRI LAKHAN SINGH.

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) the number of cases in Sessions Courts pending trial for more than a year after their committal, State wise;

(b) the reasons for the delay and the steps taken to expedite disposal of these cases; and

(c) the main recommendations in this regard in the 77th report of the Law Commission and the details of implementation thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) The information as collected in May 1981, is contained in the attached Statement I.

(b) and (c) The Law Commission examined the problem of delay and arrears in trial courts in their 77th Report. There are many complex reasons leading to delay in the disposal of cases and in the accumulation of arrears. Among them are procedures and inadequate number of courts and court buildings. Most of the recommendations of the Law Commission are required to be implemented by the State Governments and the courts concerned. A gist of the main recommendations relating to Sessions Courts is given in the annexed Statement II. Accordingly, copies of the report were sent to State Governments and High Courts for taking necessary action. Reform of the Judicial Administration is a continuous process.

The Legislative proposal relating to the Central Government was the amendment of Section 326 of the Cri-